

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/MP/2024

Subject : Petition under section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking compliance of the order dated 12.1.2023 in Petition No. 221/MP/2021.

Date of Hearing : **18.11.2024**

Petitioner : Maithon Power Limited

Respondents : DVC and 7 others

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, MPL
Shri Shivam Kumar, Advocate, MPL
Shri Anand Kr. Srivastava, Advocate, WBSEDCL
Shri Devyanshu Sharma, Advocate, WBSEDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent WBSEDCL made detailed oral submissions, in the matter. The learned counsels prayed for permission to file their written submissions.

2. The Commission, after hearing the parties at length, permitted the Petitioner and the Respondent WBSEDCL to file their written submissions (not exceeding three pages) after serving a copy to the other. The Petitioner is also directed to file the following additional information on or before **10.12.2024** after serving a copy on the Respondents:

- (a) *The beneficiary-wise amount (in Rs.) reimbursed with carrying cost, corresponding to the differential ECR due to the downward revision of SHR from 2375 kcal/kWh to 2326.03 kcal/kWh vide CERC Order dated 8.1.2022 in Petition No. 408/GT/2020, along with the supporting documents.*
- (b) *The beneficiary-wise detailed computation of carrying cost on compensation amount for degradation of heat rate and auxiliary consumption due to part load operation, clearly indicating the delayed period starting from the date of invoice till the actual date of payment.*
- (c) *The Petitioner to submit the working sheet (in excel format) as sought vide sl. nos.(a) and (b) above.*

3. The Respondents are permitted to file their replies. on or before **20.12.2024** after serving a copy to the Petitioner, who may file a rejoinder, if any, by **27.12.2024**.



4. Subject to the above and based on the consent of the parties, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

